

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.837/89.

Shri Kachrya Madhaorao & Ors.Applicants.

V/s.

Union of India & Ors. Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Applicant by Mr.D.P.Thakur.
Respondents by Mr.S.C.Dhawan.

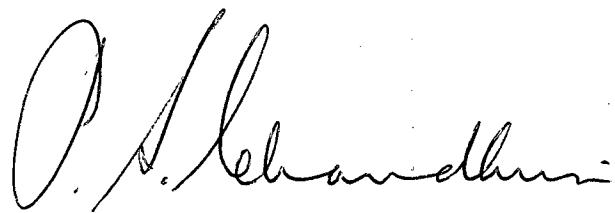
Oral Judgment:-

(Per Shri M.B.Mujumdar, Member(J)) Dated: 20.2.1990

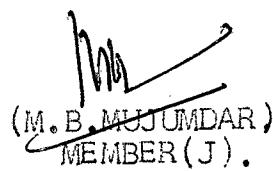
Heard Mr.D.P.Thakur, learned advocate for the applicant and Mr.S.C.Dhawan, learned advocate for the respondents. In this application the 15 applicants have challenged the notices dt. 9.11.1989 issued to them by the Inspector of Works (M), Wardha East. By our order dt. 5.12.1989 we had restrained the respondents from giving effect to the notices and that interim order is still in force. The respondents have today filed affidavit of Dr.P.L.Bankar, Senior Divisional Personnel Officer. He has stated in para 3 of the affidavit that the notices issued to the applicants for going to doubling project for duty have been cancelled vide DRM(P)NGP's order No.NGP/800/D/DC dt. 30.11.1989. It is further stated in the same paragraph that in view of this position there is no cause for complaint for the applicants and this application to be dismissed in limine.

..2.

2. In view of the above statement in the reply on affidavit, we do not find it necessary to admit the application. Hence it is rejected summarily as the cause of action ~~for~~ the application no more survives. There will be no order as to costs.



(P.S.CHAUDHURI)
MEMBER (A)



(M.B. MUJUMDAR)
MEMBER (J).

Judgement dt. 20.2.90
Served on Applicant on
T. 490
AS
10/4/90